

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 302 OF 2016 &  
IA NO. 628 OF 2016 & IA NO. 280 OF 2019**

**Dated: 25<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Union of India Through Southern Railway</b>	<b>...Appellant(s)</b>
<b>Vs.</b>	
<b>Tamil Nadu Electricity Regulatory Commission &amp; Ors.</b>	<b>...Respondent(s)</b>

Counsel for the Appellant(s) : Mr. V.S.R. Krishna  
Mr. A. K. Srivastava

Counsel for the Respondent(s) : Mr. S. Vallinayagam  
Ms. S. Amali for R-3

**ORDER**

**IA NO. 280 of 2019**

*(Application for condonation of delay in filing rejoinder)*

For the reasons set out in the application explaining 25 days' delay in filing rejoinder, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, 25 days' delay in filing rejoinder is condoned and the rejoinder is taken on record.

The application is disposed of.

**APPEAL NO. 302 of 2016**

It is represented by the learned counsel for both the parties that pleadings are complete.

List the matter for hearing on **08.05.2019.**

**(S. D. Dubey)**  
**Technical Member**  
*js/pk*

**(Justice Manjula Chellur)**  
**Chairperson**